
(2011) 07 MAD CK 0310

Madras High Court (Madurai Bench)

Case No: Writ Petition (MD) No. 2458 of 2011

K. Paramasivan

APPELLANT

Vs

The Commissioner
Rural Development
Agency, The District
Collector and The
Project Officer District
Rural Development
Agency

RESPONDENT

Date of Decision: July 4, 2011

Citation: (2011) 07 MAD CK 0310

Hon'ble Judges: R. Sudhakar, J

Bench: Single Bench

Advocate: K.P. Krishnadoss, for the Appellant; T.R. Janarthanam, AGP, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

R. Sudhakar, J.

Heard the learned Counsel appearing for the Petitioner and Mr. TR. Janarthanam,
Additional Government Pleader

appearing for the Respondents.

2. The Petitioner has come up with the present writ petition praying to direct the
Respondents 2 and 3 to disburse the balance amount of Rs. 7.05

lakhs with interest to the Petitioner to be paid for the work executed under Tourism
Development Scheme in the year 2006 - 2007 at Udayagiri fort

in Kanyakumari District.

3. The Petitioner has made a representation to the Respondents on 10/2/2009 followed by a legal notice dated 3/2/2011. Since the same have not

been considered so far, the Petitioner has come up with the present writ petition praying for the relief as stated therein.

4. Without expressing any opinion on the claim made by the Petitioner, the second and third Respondents are directed to consider the

representation submitted by the Petitioner dated 10/2/2009, if it has not been disposed of already and pass appropriate orders on merits and in

accordance with law within a period of eight weeks from the date of receipt of a copy of this order.

5. This writ petition is ordered accordingly. No. costs.